

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 12 OF 2023 (SZ)

IN THE MATTER OF:

K. Ramesh Babu,
Hyderabad

....

Applicant(s)

Versus

Union of India,
rep by its Secretary,
MoEF&CC, New Delhi & Ors.

....

Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R5)
RUNNING INDEX

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Place: Hyderabad.
Date: 12-09-2025.


COUNSEL FOR RESPONDENT No.5

**REPORT OF TELANGANA POLLUTION CONTROL BOARD
(R5) DATED 11.09.2025 IN OA No. 12 OF 2023 FILED BY
SRI.K.RAMESH BABU, HYDERABAD.**

It is to submit that an Original Application No. 12 of 2023 was filed by Sri.K.Ramesh Babu, Hyderabad before Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TGPCB and for causing dust nuisance to the surrounding areas.

The case was heard before the Hon'ble NGT, Chennai on 23.07.2025 and the Hon'ble NGT, Chennai noted that neither the TGPCB nor the District Collector had taken any steps to recover the amounts due from the violators.

In this regard, the following is submitted: -

The following Stone Metal Quarries were present:-

1. M/s Smt. Ch. Nagamma (1.0 Ha) and (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R8)
2. M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R12)
3. M/s Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District (R13)
4. M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District (R14)
5. M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District (R9)

6. M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District (R11)
7. M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District (R15)
8. M/s. Sri Lunavath Kishan (6.273 Ha. Building Stone & Road Metal Mine), Sy. No. 29 & 30, Thogudem (V), Palvancha (M), Bhadradi Kothagudem District (R10).

Earlier, the stone metal quarries at S.No.1 to 7 were operating without obtaining Environmental Clearance, Consent for Establishment and Consent for Operation. The Board had issued closure orders vide orders dated 15.03.2023 to the stone quarry units at Sl.No.1 to 7 for operating without consents of the Board.

The stone metal quarry at S. No. 8 i.e., M/s. Sri Lunavath Kishan (6.273 Ha. Building Stone & Road Metal Mine), Sy. No. 29 & 30, Thogudem (V), Palvancha (M), Bhadradi Kothagudem District has obtained Environmental Clearance (EC) from State Level Environment Impact Assessment Authority, Hyderabad and Consent for Establishment (CFE) & Consent for Operation (CFO) from the Board.

The Board addressed letter dated 20.03.2023 to the Asst. Director, Department of Mines & Geology, Bhadradi Kothagudem District & requested not to issue mining permissions to stone quarry units at Sl.No.1 to 7.

The Board also addressed letters dated 20.03.2023 to the Tahsildar, Paloncha (M) and the Station House officer, Paloncha Town Police Station, Paloncha (V&M) of Bhadradi Kothagudem District to take requisite steps for ensuring that no illegal mining takes place in the above said Stone & Road Metal Quarry mines for which closure orders were issued (Sl.No.1 to 7).

As per the directions of Hon'ble NGT, the Pollution Control Board levied Environmental Compensation vide order dated 20.07.2024. The details of EC amounts levied are submitted below:-

Sl. No.	Name of the Quarry	Revised/final EC amount levied vide order dated 20.07.2024
1.	a. M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.	Rs.92,04,000/-
	b. M/s Smt. Ch. Nagamma (4.0 Ha) Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District.	Rs.1,67,04,000/-
2.	M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District.	Rs.1,51,68,000/-
3.	M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District.	Rs.1,56,72,000/-
4.	M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	Rs.1,01,34,000/-
5.	M/s Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District.	Rs.1,47,30,000/-
6.	M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District.	Rs. 53,82,000/-
7.	M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem (V), Palvoncha (M), Bhadradi Kothagudem District.	Rs. 55,62,000/-

As the stone metal quarries mentioned in S. Nos. 1 to 7 have not paid the Environmental Compensation, the Board has addressed a letter dt:19.11.2024 to the Collector and District Magistrate, Bhadradi Kothagudem District to initiate action for recovery of Environmental

Compensation under Revenue Recovery Act. The Board again addressed a D.O letter dt:-16.05.2025 to the Collector and District Magistrate, Bhadradi Kothagudem district to initiate action for recovery of Environmental Compensation under Revenue Recovery Act. Copies of the letters are annexed as annexure – I & II.

In this regard, the Collector and District Magistrate, Bhadradi Kothagudem district issued orders to the Tahsildar, Palvancha to recover non-payment of environmental compensation under Revenue Recovery Act. Copy of the letter is annexed as annexure – III. The Board has coordinated with the Collector and District Magistrate of Bhadradi Kothagudem district to ensure the recovery of environmental compensation. Accordingly, the Tahsildar, Palvancha mandal, Bhadradi Kothagudem district has initiated the process of recovery of environmental compensation under Revenue Recovery Act and issued notices to the individual defaulters. Copies of the notices are annexed as annexure- IV.

Date: 11-09-2025

Place: Kothagudem


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.G. Pollution Control Board
Regional Office, KOTHAGUDEM

Annexure - I

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TELANGANA POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Lr No. KGM-Legal/TGPCB/TF/BO/UH-VI/2024-1852

Date:19.11.2024

**To
The Collector & District Magistrate,
Bhadradi Kothagudem District.**

Sub:	TGPCB - Hon'ble NGT, Chennai - Original Application No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TGPCB and for causing dust nuisance to the surrounding areas - Levied Environmental compensation (EC) - Non-payment of EC - Recovery of Environmental compensation (EC) under Revenue Recovery Act - Reg.
Ref :	<ol style="list-style-type: none">O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.Closure order dated 15.03.2023 issued to the mines.Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.Task Force Committee meeting held on 23.01.2024 & 06.04.2024 at Board Office, Hyderabad.Lr dated 25.05.2024 of AD, Mines & Geology, Bhadradi Kothagudem.Task Force Committee meeting held on 16.07.2024 at Board Office, Hyderabad.Order No. KGM - 01/TSPCB/U-VI/TF/2023 dated 20.07.2024 levying EC.Hon'ble NGT Order dated 21.08.2024 in OA No. 12 of 2023 (SZ).Reports of EE, RO, Kothagudem dt. 30.08.2024 & 07.11.2024.

An Original Application No. 12 of 2023 was filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors., in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TGPCB and for causing dust nuisance to the surrounding areas.

The Board, vide order dated 15.03.2023 issued closure orders to the following Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area.

i.	M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District
ii.	M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
iii.	M/s Smt. Ch. Nagamma (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
iv.	M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District
v.	M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District
vi.	M/s. Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District
vii.	M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District
viii.	M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District

The Hon'ble NGT has reviewed the case and issued order dated 13.12.2023 and the same is read as follows:

- Today, we have gone through the reports of the Department of Mines and Geology and the Telangana State Pollution Control Board.

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2. When normally the Telangana SPCB levies penalty based on the report of the Department of Mines and Geology, in this case, apparently, it was not applied for the reasons best known to the Telangana SPCB. They have only calculated the damages for a period of 21 days only i.e. from the date of inspection till the date of show cause notice issued.
3. Let the Telangana SPCB give a reason as to why they have not followed the report of the Department of Mines and Geology in levying the environmental compensation and a reason for adopting a different yardstick for the quarry operators involved in this Original Application in particular. Let a detailed report be filed by the Telangana SPCB in this regard.
4. The Department of Mines and Geology is also directed to answer why the amounts were not recovered through they assessed, what is the action taken, and whether they will be able to even locate the quarry operators who ceased operations at least 5 or 6 years back."

In compliance of the Hon'ble NGT order dated 13.12.2023, the Board vide order dated 20.07.2024 levied Environmental Compensation on the following stone & metal quarries.

	Name of the Mines	Amount of Environmental Compensation levied (Rs)
i.	M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	55,62,000/-
ii.	M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	92,04,000/-
iii.	M/s Smt. Ch. Nagamma (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,67,04,000/-
iv.	M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	1,56,72,000/-
v.	M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,01,34,000/-
vi.	M/s. Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District	1,47,30,000/-
vii.	M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District	53,82,000/-
viii.	M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	1,51,68,000/-

The Hon'ble NGT vide order dated 21.08.2024 issued following orders :

"Admittedly, none of the quarry owners paid the environmental compensation levied, which resulted in the closure of all the units. As on date, it is stated that none of the units are in operation. Except issuing the demand notice for environmental compensation, further action has not been taken by the TGPCB for recovering the amount".

The case is posted for hearing on 02.12.2024.

The EE,RO,Kothagudem vide reports dated 30.08.2024 and 07.11.2024 submitted that no mine have paid the Environmental Compensation levied by the Board.

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In view of the above, the Collector and District Magistrate, Bhadradi Kothagudem District is requested to initiate action on the following Stone Metal Quarries for recovery of Environmental Compensation under Revenue Recovery Act:

	Name of the Mines	Amount of Environmental Compensation levied (Rs)
i.	M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	55,62,000/-
ii.	M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	92,04,000/-
iii.	M/s Smt. Ch. Nagamma (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,67,04,000/-
iv.	M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	1,56,72,000/-
v.	M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,01,34,000/-
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vii.	M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District	53,82,000/-
viii.	M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	1,51,68,000/-

Sd/-
MEMBER SECRETARY

Copy to:

1. The Environmental Engineer, TGPCB, Regional Office - Kothagudem for information and necessary action. He is directed to follow up with the District Collector for recovery of Environmental Compensation and report compliance.
2. The JCEE, ZO, Hyderabad for information and necessary action.

// T.C.F.B.O //

P. Jawahar
Senior Environmental Engineer
(TF-HYD : UH-VI)



RAVICHUGULOTHU, IAS

Member Secretary



TELANGANA POLLUTION CONTROL BOARD

"Paryavarana Bhavan", A-3, Industrial Estate,
Sanathnagar, Hyderabad - 500018.

Phone : +91-40-23887518 (Office)

Email : ms-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE**D.O Lr No. KGM-Legal/TGPCB/TF/BO/UH-VI/2025-510 Date: 16.05.2025**

Dear Jitesh,

Sub: TGPCB - Hon'ble NGT, Chennai - Original Application No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TGPCB and for causing dust nuisance to the surrounding areas - **Non-payment of Environmental compensation (EC) - Recovery of Environmental compensation (EC) under Revenue Recovery Act - Reminder - Reg.**

- Ref :**
- O.A No 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors. in Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities.
 - Closure order dated 15.03.2023 issued to the mines.
 - Hon'ble NGT order dated 13.12.2023 in O.A No 12 of 2023.
 - Order No. KGM - 01/TSPCB/U-VI/TF/2023 dated 20.07.2024 levying EC.
 - Hon'ble NGT Order dated 21.08.2024 in OA No. 12 of 2023 (SZ).
 - TGPCB Lr dated 19.11.2024 to the Collector & District Magistrate, Bhadradi Kothagudem District.

This is with reference to the directions of the Hon'ble National Green Tribunal, Southern Zone, Chennai in Original Application No. 12 of 2023 filed by Sri K. Ramesh Babu, Hyderabad vs Union of India & Ors., against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TGPCB and for causing dust nuisance to the surrounding areas.

The Board, vide order dated 15.03.2023 issued closure orders to the below Stone & Road Metal Quarry for operating without CFE / CFO of the Board and causing pollution in the area. The Hon'ble National Green Tribunal, reviewed the matter and issued order dated 13.12.2023 and in compliance with the said order, the Board, vide order dated 20.07.2024, levied Environmental Compensation on the following stone and metal quarry operators.

S.No	Name of the Mines	Amount of Environmental Compensation levied (Rs)
i.	M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	55,62,000/-
ii.	M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	92,04,000/-

REDUCE * REUSE * RECYCLE

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iii.	M/s Smt. Ch. Nagamma (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,67,04,000/-
iv.	M/s.Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	1,56,72,000/-
v.	M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,01,34,000/-
vi.	M/s. Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District	1,47,30,000/-
vii.	M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District	53,82,000/-
viii.	M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	1,51,68,000/-

The Hon'ble NGT vide order dated 21.08.2024 issued following orders:

"Admittedly, none of the quarry owners paid the environmental compensation levied, which resulted in the closure of all the units. As on date, it is stated that none of the units are in operation. Except issuing the demand notice for environmental compensation, further action has not been taken by the TGPCB for recovering the amount".

In this regard, a letter was earlier addressed to initiate recovery proceedings of the Environmental Compensation under the Revenue Recovery Act. As the mines have not paid the compensation amount and no recovery has been reported so far, it is once again requested to issue necessary instructions to the concerned Revenue Authorities for early recovery of the said Environmental Compensation amount towards compliance of the Hon'ble NGT's directions.

I request your kind intervention to ensure that necessary action on the Stone Metal Quarries for recovery of Environmental Compensation under Revenue Recovery Act be taken on priority as the matter is being reviewed by the Hon'ble NGT.

With warm regards,


Ravi Gugulothu

To
Sri Jitesh V.Patil I.A.S,
The Collector & District Magistrate,
Bhadradi Kothagudem District.

Copy to:

1. The Environmental Engineer, TGPCB, Regional Office - Kothagudem for information and necessary action. He is directed to follow up with the District Collector for recovery of Environmental Compensation and report compliance.
2. The JCEE, ZO, Hyderabad for information and necessary action.

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GOVERNMENT OF TELANGANA
OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE::
BHADRADRI KOTHGUEDEM

Rc.No. H6/3657-1/2024

Date:30.08.2025.

From
 Sri Jitesh V. Patil, I.A.S.,
 Collector & District Magistrate,
 Bhadrachalam Kothagudem.

To
 The Tahsildar,
 Palvancha.

Sub: Revenue Recovery Act, 1890 - Bhadrachalam Kothagudem District-
 Mines & Quarries - Orders of Hon'ble National Green Tribunal,
 Chennai - filed by K. Ramesh Babu V/s Union of India & Others
 against the illegal stone quarry mining & stone crushing activities
 by the private respondents at Thogugudem (Vill) of Palvancha Mandal
 of Bhadrachalam Kothagudem District - without obtaining permission of
 PCB & causing dust nuisance to the surrounding Areas - Levied
 Environmental Compensation - Non-Payment of Environmental
 Compensation - Revenue Recovery Act - Orders issued.

- Read: 1. Telangana Pollution Control Board, Hyderabad, letter
 Rc.No.KGM/Legal/TDPCB/TF/BO/UH-VI/2024,
 dated:19.11.2024.
 2. Note orders of the Collector & District Magistrate, Bhadrachalam
 Kothagudem Dated:09.01.2025.
 3. This Office Lr.No. H6/3657/2024,dt. 15-01-2025.

AFF
 For 019
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I invite kind attention to the reference 1st cited, ^{wherein} the Member Secretary,
 Pollution Control Board, Hyderabad has submitted a letter and stated that, the
 Hon'ble NGT (National Green Tribunal), Chennai has passed the orders in case
 No.12/2023 filed by Sri. K. Ramesh Babu V/s Union of India & Others against the
 illegal stone quarry mining & stone crushing activities by the private respondents
 at Thogugudem (Vill) of Palvancha Mandal of Bhadrachalam Kothagudem District as
 following:

Sl.No	Name & Details of the Mine	Amount of Environmental Compensation Levied in Rs.
1	M/s Islavath Raju (0.8 Ha) Sy.NO.46, Thogugudem(V), Palvoncha Kothagudem District	Rs.55,62,000/-
2	M/s Smt. Ch. Nagamma (1.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadrachalam Kothagudem District	92,04,000/-
3	M/s Smt. Ch. Nagamma (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadrachalam Kothagudem District	1,67,04,000/-

(11)

4	M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	1,56,72,000/-
5	M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikkku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District	1,01,34,000/-
6	M/S. Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem (V), Palvoncha(M), Bhadradi Kothagudem District	1,47,30,000/-
7	M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem (V), Palvoncha (M)	53,82,000/-
8	M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District	1,51,68,000/-

Further stated that, the above quarry owner has been failed to pay paid the environmental compensation levied to the Telangana Pollution Control Board, even after passing of the orders by the Hon'ble NGT (National Green Tribunal), Chennai in case No.12/2023, hence filed the representation to initiate the Revenue Recovery Act on the above quarry owners. Section 5 of Telangana Revenue Recovery Act, 1890.

The said matter has already been communicated to you vide ref 3rd cited. But no action has been taken at your end till to date.

Hence, it is once again requested that you look into the matter personally and take the necessary action as per the rules, and submit an action taken report under intimation to this office.

Encl: (As above)

Yours faithfully,
Sd/-D.Venugopal
For Collector,
Bhadradi Kothgudem.

// Attested//


Superintendent (OSD)

Copy to the Revenue Divisional Officer, Kothagudem for necessary action.
Copy to the Tahsildar, Palvancha for necessary action.
Copy to the Member Secretary, Pollution Control Board, Hyderabad for information.
✓ Copy to the EE. Pollution Control Board, Kothagudem information.

12

Rc.No. B/959/2025-1

Office of the Tahsildar,
Paloncha, Date: .09.2025

FORMS UNDER A.P. REVENUE RECOVER ACT 11 OF 1864

FORM NO.1
Distrain Order
(Section 8)

The Tahsildar, Paloncha is authorized to distrain the property of the under mentioned defaulter for arrears revenue due by him:-

Number and name	Name of the	For what period	Amount of arrears	Date on which arrears	Batta to	Interest rate and amount	Date of distress and delivery of copy to defaulter, or if no distress is made, date of payment of sum
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	M/s Islavath Raju (0.8 Ha) Sy. No. 46, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District					55,62,000/- (Fifty five Lakh Sixty Two Thousand rupees only), vide Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-1/2024, dated: 15.01.2025	

The defaulter is hereby informed that if the amount due together with batta and all expenses of distress be not previously discharged, the distrained property will be immediately brought to public sale.

Date: .09.2025

Note:

1. The defaulter is informed that on presentation of this distraint order, he should pay the arrear together with the notice fee to the person employed to make the attachment and obtain a receipt from him.

2. The distrainer should produce this demand and if the sum due be not at once paid he may make distress and on the day on which the property is distrained, he should deliver to the defaulter a copy of the demand endorsing thereon a list of the property distrained and the name of the place where it is kept.

To,

Sri Islavath Raju R/o Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District.

o/c

Mudhu
SA
10/09/2025

Tahsildar:: paloncha

13

Rc.No. B/959/2025-2

Office of the Tahsildar,
Paloncha, Date: .09.2025

FORMS UNDER A.P. REVENUE RECOVER ACT 11 OF 1864
FORM NO.1
Distrain Order
(Section 8)

The Tahsildar, Paloncha is authorized to distrain the property of the under mentioned defaulter for arrears revenue due by him:-

Number and name	Name of the	For what period	Amount of arrears	Date on which arrears	Batta to	Interest rate and amount	Date of distress and delivery of copy to defaulter, or if no distress is made, date of payment of sum
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District					92,04,000/- (Ninety Two Lakhs Four Thousand rupees only), vide Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-2/2024, dated: 15.01.2025	

The defaulter is hereby informed that if the amount due together with batta and all expenses of distress be not previously discharged, the distrained property will be immediately brought to public sale.

Date: .09.2025

Note:

1. The defaulter is informed that on presentation of this distrain order, he should pay the arrear together with the notice fee to the person employed to make the attachment and obtain a receipt from him.
2. The distrainer should produce this demand and if the sum due be not at once paid he may make distress and on the day on which the property is distrained, he should deliver to the defaulter a copy of the demand endorsing thereon a list of the property distrained and the name of the place where it is kept.

To,

Smt. Ch. Nagamma R/o Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District.

Madhur
SA
16.09.2025

Tahsildar::paloncha

14

Rc.No. B/959/2025-3

Office of the Tahsildar,
Paloncha, Date: .09.2025

FORMS UNDER A.P. REVENUE RECOVER ACT 11 OF 1864
FORM NO.1
Distrain Order
(Section 8)

The Tahsildar, Paloncha is authorized to distrain the property of the under mentioned defaulter for arrears revenue due by him:-

Number and name	Name of the	For what period	Amount of arrears	Date on which arrears	Batta to	Interest rate, and amount	Date of distress and delivery of copy to defaulter, or if no distress is made, date of payment of sum
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	M/s Smt. Ch. Nagamma (1.0 Ha) Sy. No. 42 & 43 Thoggudem (V), Paloncha (M), Bhadradri Kothagudem District					1,67,04,000/- (One Crore Sixty Seven Lakhs Four Thousand rupees only), vide Proceedings of the Collector & District Magistrate, Bhadradri Kothagudem, Proc. Rc. No. H6/3657-3/2024, dated: 15.01.2025	

The defaulter is hereby informed that if the amount due together with batta and all expenses of distress be not previously discharged, the distrained property will be immediately brought to public sale.

Date: .09.2025

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Madhya
SA
10.09.2025

Tahsildar:: paloncha

Note:

1. The defaulter is informed that on presentation of this distraint order, he should pay the arrear together with the notice fee to the person employed to make the attachment and obtain a receipt from him.
2. The distrainer should produce this demand and if the sum due be not at once paid he may make distress and on the day on which the property is distrained, he should deliver to the defaulter a copy of the demand endorsing thereon a list of the property distrained and the name of the place where it is kept.

To,

Smt. Ch. Nagamma R/o Thoggudem (V), Paloncha (M), Bhadradri Kothagudem District.

15

Rc.No. 8/959/2025-4

Office of the Tahsildar.
Paloncha. Date: .09.2025

FORMS UNDER A.P. REVENUE RECOVER ACT 11 OF 1864
FORM NO.1
Distrain Order
(Section 8)

The Tahsildar, Paloncha is authorized to distrain the property of the under mentioned defaulter for arrears revenue due by him:-

Number and name	Name of the	For what period	Amount of arrears	Date on which arrears	Batta to	Interest rate and amount	Date of distress and delivery of copy to defaulter, or if no distress is made, date of payment of sum
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	M/s Sri Banoth Ramaiah (5.058 Ha) Sy. No. 12 & 14, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District					1,56,72,000/- (One Crore Fifty Six Lakhs Seventy Two Thousand rupees only), vide Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-4/2024, dated: 15.01.2025	

The defaulter is hereby informed that if the amount due together with batta and all expenses of distress be not previously discharged, the distrained property will be immediately brought to public sale.

Date: .09.2025

o/c
Medha
SA
10.09.2025

Tahsildar:: paloncha

Note:

1. The defaulter is informed that on presentation of this distraint order, he should pay the arrear together with the notice fee to the person employed to make the attachment and obtain a receipt from him.
2. The distrainer should produce this demand and if the sum due be not at once paid he may make distress and on the day on which the property is distrained, he should deliver to the defaulter a copy of the demand endorsing thereon a list of the property distrained and the name of the place where it is kept.

To,

Sri Banoth Ramaiah R/o Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District.

Rc.No. B/959/2025-5

Office of the Tahsildar,
Paloncha, Date: .09.2025

FORMS UNDER A.P. REVENUE RECOVER ACT 11 OF 1864

FORM NO.1

Distrain Order

(Section 8)

The Tahsildar, Paloncha is authorized to distrain the property of the under mentioned defaulter for arrears revenue due by him:-

Number and name	Name of the	For what period	Amount of arrears	Date on which arrears	Batta to	Interest rate and amount	Date of distress and delivery of copy to defaulter, or if no distress is made, date of payment of sum
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	M/s Sri Boda Chittibabu S/o Late Boda Bikku, (1.0 Ha) Sy. No. 20/A, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District					1,01,34,000/- (One Crore One Lakh Thirty Four Thousand rupees only), vide Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-5/2024, dated: 15.01.2025	

The defaulter is hereby informed that if the amount due together with batta and all expenses of distress be not previously discharged, the distrained property will be immediately brought to public sale.

Date: .09.2025

Note:

1. The defaulter is informed that on presentation of this distraint order, he should pay the arrear together with the notice fee to the person employed to make the attachment and obtain a receipt from him.
2. The distrainer should produce this demand and if the sum due be not at once paid he may make distress and on the day on which the property is distrained, he should deliver to the defaulter a copy of the demand endorsing thereon a list of the property distrained and the name of the place where it is kept.

To,

Sri Boda Chittibabu S/o Late Boda Bikku, R/o Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District.

S. Chittibabu

o/c
Madhu
JA
10/09/2025

o/c
10/10
Tahsildar:: paloncha.

(17)

Rc.No. B/959/2025-6

Office of the Tahsildar,
Paloncha, Date: .09.2025

FORMS UNDER A.P. REVENUE RECOVER ACT 11 OF 1864

FORM NO.1

Distrain Order

(Section 8)

The Tahsildar, Paloncha is authorized to distrain the property of the under mentioned defaulter for arrears revenue due by him:-

Number and name	Name of the	For what period	Amount of arrears	Date on which arrears	Batta to	Interest rate and amount	Date of distress and delivery of copy to defaulter, or if no distress is made, date of payment of sum
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	M/s Sri Settipalli Narsimha Rao (1.0 Ha), Sy. No. 12, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District					1,47,30,000/- (One Crore Forty Seven Lakhs Thirty Thousand rupees only), vide Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-6/2024, dated: 15.01.2025	

The defaulter is hereby informed that if the amount due together with batta and all expenses of distress be not previously discharged, the distrained property will be immediately brought to public sale.

Date: .09.2025

o/c

Madhu
SA
10.09.2025

Tahsildar::paloncha

Note:

1. The defaulter is informed that on presentation of this distraint order, he should pay the arrear together with the notice fee to the person employed to make the attachment and obtain a receipt from him.

2. The distrainer should produce this demand and if the sum due be not at once paid he may make distress and on the day on which the property is distrained, he should deliver to the defaulter a copy of the demand endorsing thereon a list of the property distrained and the name of the place where it is kept.

To,

Sri Settipalli Narsimha Rao R/o Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District.

18

Rc.No. B/959/2025-7

Office of the Tahsildar,
Paloncha, Date: .09.2025

FORMS UNDER A.P. REVENUE RECOVER ACT 11 OF 1864
FORM NO.1
Distrain Order
(Section 8)

The Tahsildar, Paloncha is authorized to distrain the property of the under mentioned defaulter for arrears revenue due by him:-

Number and name	Name of the	For what period	Amount of arrears	Date on which arrears	Batta to	Interest rate and amount	Date of distress and delivery of copy to defaulter, or if no distress is made, date of payment of sum
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	M/s Sri Sode Satish S/o Muthyalu, (1.0 Ha), Sy. No. 22, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District						53,82,000/- (Fifty Three Lakhs Eighty Two Thousand rupees only), vide Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem. Proc. Rc. No. H6/3657-7/2024, dated: 15.01.2025

The defaulter is hereby informed that if the amount due together with batta and all expenses of distress be not previously discharged, the distrained property will be immediately brought to public sale.

Date: .09.2025

ole
Madhu
SA
10/09/2025

Tahsildar: paloncha

Note:

1. The defaulter is informed that on presentation of this distraint order, he should pay the arrear together with the notice fee to the person employed to make the attachment and obtain a receipt from him.
2. The distrainer should produce this demand and if the sum due be not at once paid he may make distress and on the day on which the property is distrained, he should deliver to the defaulter a copy of the demand endorsing thereon a list of the property distrained and the name of the place where it is kept.

To,
Sri Sode Satish S/o Muthyalu R/o Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District.

19

Rc.No. B/959/2025-8

Office of the Tahsildar,
Paloncha, Date: .09.2025

FORMS UNDER A.P. REVENUE RECOVER ACT 11 OF 1864
FORM NO.1
Distrain Order
(Section 8)

The Tahsildar, Paloncha is authorized to distrain the property of the under mentioned defaulter for arrears revenue due by him:-

Number and name	Name of the	For what period	Amount of arrears	Date on which arrears	Batta to	Interest rate and amount	Date of distress and delivery of copy to defaulter, or if no distress is made, date of payment of sum
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	M/s Sri Vage Venkatesawra Rao S/o Chinnabbai (2.023 Ha), Sy. No. 20, Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District						1,51,68,000/- (One Crore Fifty One Lakhs Sixty Eight Thousand rupees only), vide Proceedings of the Collector & District Magistrate, Bhadradi Kothagudem, Proc. Rc. No. H6/3657-8/2024, dated: 15.01.2025

The defaulter is hereby informed that if the amount due together with batta and all expenses of distress be not previously discharged, the distrained property will be immediately brought to public sale.

Date: .09.2025

o/c
Madhu
JA
10.09.2025

OP
10/9/25
Tahsildar: Paloncha.

Note:

- The defaulter is informed that on presentation of this distraint order, he should pay the arrear together with the notice fee to the person employed to make the attachment and obtain a receipt from him.
- The distrainer should produce this demand and if the sum due be not at once paid he may make distress and on the day on which the property is distrained, he should deliver to the defaulter a copy of the demand endorsing thereon a list of the property distrained and the name of the place where it is kept.

To,

Sri Vage Venkatesawra Rao S/o Chinnabbai R/o Thoggudem (V), Paloncha (M), Bhadradi Kothagudem District.

20

Annexure - V

Item No.08:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.12 of 2023(SZ)

IN THE MATTER OF:

K. Ramesh Babu,
Hyderabad.

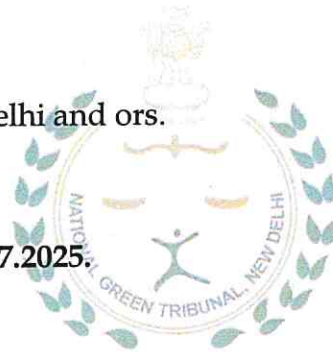
...Applicant(s)

Versus

Union of India,
Rep by its Secretary,
MOEF & CC, New Delhi and ors.

...Respondent(s)

Date of hearing: 23.07.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Ms. Mamatha Ralla and Mr. Shivang Singh.

For Respondent(s): Mr. B. Rajaprabhakar represented
Mr. T. Sai Krishnan for R2 & R5.
Ms. E. Nivedhitha represented
Mrs. H. Yasmeen Ali for R3, R4, R6 & R7.

21

ORDER

1. The report dated 19.02.2025 filed by the Telangana State Pollution Control Board (TGPCB) states that the revised final environmental compensation has been arrived at and the quarry owners were given the notice for payment of the environmental compensation in July 2024. Thereafter, as the TGPCB could not recover the amount, they have approached the revenue authorities vide letter dated 19.11.2024 addressed to the District Collector - Bhadradi Kothagudem District, to take action under the Revenue Recovery Act.

2. Thereafter, neither the TGPCB nor the District Collector had taken any steps to recover the amounts due from the violators. The inaction on the part of the authorities is causing heavy loss to the exchequer of the State. If no progress is shown for the recovery of the amounts arrived at before the next date of hearing, we will be constrained to take action against the erring officials under Section 28 of the National Green Tribunal Act, 2010. It is now stated that all the mining activities have been stopped.

3. Post the matter on 15.09.2025.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.12/2023(SZ)
23rd July, 2025. AD.